

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 1482 OF 2007

RAM KUMAR

APPELLANT

VERSUS

STATE OF PUNJAB

RESPONDENT

O R D E R

1. We have heard learned counsel appearing for the appellant and learned Additional Solicitor General.

2. Learned counsel appearing for the appellant has circulated a letter dated 7.6.2011. Along with the said letter he has also enclosed a Certificate issued by the Chief Registrar, Births & Deaths, Punjab dated 4.4.2011 wherein it is stated that Ram Kumar-appellant herein had expired on 1.3.2011. In that view, the appeal stands abated.

JUDGMENT.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
JULY 20, 2012